

Appeal Nos. 184 of 2013 and 305 of 2013 have emanated from a common impugned order dated 22nd April, 2013.

In Appeal No. 184 of 2013 Mr. Rajiv Yadav, learned counsel for the appellant has concluded his arguments. Post this Appeal for arguments of the respondents as well as rejoinder submissions, if any, of the appellant on **21st January, 2016**.

In connected Appeal No. 305 of 2013 both the parties are directed to argue on the said date.

This order is being passed because despite listing this batch of Appeals repeatedly, the parties are unable to conclude their respective arguments. In this way this batch of Appeals is being segregated.

(T. Munikrishnaiah)
Technical Member
rkt

(Justice Surendra Kumar)
Judicial Member